

STAKEHOLDER COMMENT

Regulation No. : L-1/9/2024/CERC

Reference No. : 10/2024

Regulation Details

Reference No.	10/2024	CERC File Number	No. L-1/261/2021/CERC
Regulation No.	L-1/9/2024/CERC	Regulation No. Generation Date	02/08/2024

Regulation Type : Amendment
Regulation Title : Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021
Subject : Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2024.

Comment Details

Type : Stakeholder Comment
Stakeholder Name : BSES Rajdhani Power Limited (BRPL)
Order Date / Direction of Commission / Compliance Date :
Brief of Comments/Objections/Suggestions :

Attachment

Document Type	Description	File Name
Comment		BRPL's comments on CERC (third amendment) GNA.pdf

Back

BSES Comments on Draft CERC (Connectivity and General Network Access to Inter-State Transmission System)(Third Amendment) Regulations,2024

Sr No.	Regulation No.	CERC (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2024	BSES Comments/Suggestions
1	<p>34. Transmission charges for T-GNA</p> <p>New Regulation 34A</p>	<p>A new Regulation, namely, Regulation 34A, shall be added after Regulation 34.6 of the Principal Regulations as under:</p> <p>“34A Operating charges for transactions under T-GNA</p> <ol style="list-style-type: none"> 1. Operating charges at the rate of Rs 1000 per day or part of the day for Advance T-GNA or Exigency T-GNA under bilateral transactions shall be payable by the applicant to the host Regional Load Despatch Centre. 2. In case of collective transactions, NLDC operating charges shall be payable to the respective power exchange by each of the successful buyer and seller on the basis of their energy scheduled (MWh) by NLDC @ Rs 1/MWh subject to a maximum of Rs 200 per day. The NLDC operating charges collected by the power exchanges shall be transferred to NLDC on a daily basis. The Power Exchanges shall provide NLDC with 	<p>A clarification is required whether operating charges rates are applicable after the regulation gets effective or from the past as well i.e, from the date of GNA regulation effective (GNA reg was applicable from 01.10.2023.).</p>

		<p>a daily list of successful participants along with their volumes cleared and the NLDC operating charges levied on these successful participants.</p> <p>Provided that under collective transactions, operating charges shall be payable for drawal schedules more than GNA quantum or T-GNA quantum or both, as applicable. Explanation: In order to determine whether the drawl schedule is more than GNA quantum or T-GNA quantum or both in case of collective transactions, SLDC shall furnish to NLDC, intra-state entity-wise details of the schedule under GNA or T-GNA, as the case may be. NLDC shall issue power exchange-wise and entity-wise segregation of payable operating charges under T-GNA for collective transactions.</p>	
2	<p>9. Final Grant of Connectivity by the Nodal Agency</p> <p>14. Amendment to Regulation 9 of the Principal Regulations:</p>	<p>A new Regulation 9.3 shall be inserted below Regulation 9.2 of the Principal Regulations as under:</p> <p>“9.3 The Applicants who have been issued an in-principle grant of Connectivity or final grant of Connectivity to ISTS, for the generation projects based on particular renewable energy source(s)</p>	<p>If Nodal agency after carrying out system studies, approve the change in energy sources, such changes should not cause any liability on DIC in terms of any additional Transmission Charges</p>

		<p>(with or without ESS) may, for the same connectivity quantum, change to another renewable energy source(s) (with or without ESS) or ESS in part or full, by making an application to the Nodal Agency for approval for such change within 18 months from the in-principle grant of Connectivity. The Nodal Agency may carry out system studies, as required, and approve or reject the change in energy source within 30 days of application by the Applicant. On approval of such change of renewable source(s), the entity shall submit the technical data for changed renewable energy source(s), and CTU shall incorporate the necessary change in connectivity agreement, if already signed.”</p>	
--	--	---	--